

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 120/Chd/CHD/2017

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016.**

M/s. Rahul Trading Company.Petitioner-Operational Creditor

Versus

M/s. Best Foods LimitedRespondents-Corporate Debtor

Present: Mr. Deepankur Sharma, Advocate for petitioner-Operational Creditor
Mr. Arun Saxena & Mr. Praveen Gupta, Advocates for respondent-
Corporate Debtor.

The learned counsel for the petitioner has filed affidavit of service.

The reply has been filed by the respondent No. 1—Corporate Debtor with copy
advance to the counsel opposite.

To be listed along with CP (IB) NO. 117/Chd/CHD/2017.

(Justice R.P.Nagrath)
Member (Judicial)

January 16, 2018
saini